



Union Territory of Jammu and Kashmir
Social Welfare Department
Civil Secretariat, J&K

NOTIFICATION
Jammu, 13th August, 2021

S.O 277 .-In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Lieutenant Governor of Jammu and Kashmir hereby directs that the following amendments shall be made in the Jammu and Kashmir Reservation Rules, 2005; namely:-

- I. In rule 14, at the end, the following explanation shall be added, namely;-
“Explanation: the reservation to children of Defence personnel under this rule shall be governed by inter-se-priority as may be notified by the Department of Ex. Servicemen Welfare, Ministry of Defence, Government of India from time to time.”
- II. In rule 15, at the end, the following explanation shall be added, namely;-
“Explanation: the reservation to children of Defence personnel under this rule shall be governed by Inter-se-priority as may be notified by the Department of Ex. Servicemen Welfare, Ministry of Defence, Government of India from time to time.”

By order of the Government of Jammu and Kashmir.

Sd/-
(Sheetal Nanda, IAS)
Secretary to the Government

No.SWD-BCC/37/2021-01

Dated:-13.08.2021

Copy to the:-

1. All Financial Commissioners.
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.